Benefits to Head Train Examiners posted at Pathankot

3563. SHRI KRISHAN LAL SHARMA: Will the Minister of RAILWAYS be pleased to state

- (a) whether it is a fact that number of Head Train Examiners posted at Pathan kot under Northern Railway have not been paid their dues e.g. leave encashment, insturance money, enhanced night allow ance, bonus etc. even after their retirement in 1988;
- (b) whether it is also a fact that in a number of cases of this category there were wrong proforma fixations wrong adjustments of increment and non-payment of House Rent Allowance as per rules which has affected their pensionary benefits;
 - (c) if so, the details thereof; and
- (b) by when these benefits are likely to be given to these pensioners?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) and (b) No, Sir

(c) and (d) Do not arise.

Restructuring of Accounts Departments

3564. SHRI KRISHAN LAL SHARMA: Will the Minister of RAILWAYS be pleased to state.

- (a) whether the restructuring of the various Accounts Departments in the Ministry effected from 1st January, 1981 has adversely affected the promotional prospects of Accounts Clerks (Rs. 950—1500);
- (b) the difference in the work load of an Accounts Clerk (Rs. 950—1500) and Accounts Assistant (Rs. 1200—2040) and Accounts Assistants (Rs. 1400—2600);
- (c) whether Government have undertaken any study in this regard; and
- (d) if so the details thereof and the steps taken or proposed to be taken in this regard

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) to (d) The restructuring of the various

cadres of the Accounts Department in the Ministry of Railways, effective from 1-4-1980 (and not from 1st January, 1981 as stated in the question) was done to improve the overall promotional prospects of Accounts Staff through an increased percentage of higher grade posts. During the phased implementation, 50% of additional posts in the higher grade were also made available for promotion of qualified Accounts Clerks.

Railways follow a unique pattern of hierarchical structure in which though the basic nature of work done by different levels of a category like Accounts Clerk, Accounts Assistant, etc., may not be vastly different/distinct, the percentage distribution is such that a person attending to a greater responsibility is in a higher grade/scale.

Railways have a well established mechanism for undertaking periodical cadrereview exercises in consultation with the two recognised Labour Federations. No separate study is, therefore, considered necessary.

Ownership Rights to Owners of Nehru Nagar Market, New Delhi

3565. SHRI VITHALBHAI M. PATEL: Will the Minister of URBAN DEVELOP-MENT be pleased to state:

- (a) whether it is a fact that Government have decided to bestow the ownership rights to the occupants of Nehru Nagar Market, a DDA Slum Shopping Complex;
- (b) whether it is also a fact that most of the Shops there are being misused particularly for storing the fruits by fruit vendors thereby causing health-hazard in the market and creating the atmosphere of epidemic in the colony, and
- (c) if so, whether Government propose to take any steps to stop the misuse of these shops; if not, the reasons thereof?

THE MINISTER OF URBAN DEVE LOPMENT (SHRI MURASOLIMARAN):

- (a) No, Sir.
- (b) and (c) Such misuse has been noticed by Slum Wing of the DDA in

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5 shops in Nehru Nagar. The policy regarding action in this type of misuse in light of recent modifications in the Master Plan of Delhi is under examination in DDA in consultation with MCD, which provides scavenging and sanitation services in the area.

: Pending cases of transfer in Bureau of Indian Standards

3566. SHRI P. K. KUNJACHEN: Will the Minister of FOOD AND CIVIL SUP-PLIES be pleased to state:

- (a) The details of officers, designation wise, who have been transferred since March, 1989 by the Bureau of Indian Standards from one station to another throughout the country;
- (b) whether it is a fact that a number of requests for transfers have been reject ed on the plea that the concerned officers have not completed three years at their present place of posting;
- (c) whether the said stipulation of three years had been adhered to in all cases of

transfers referred to in part (a.) above; and

(d) if not the details of me cases in which this stipulation was not adhered to . and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL) (a) Details are given in Statement (See below).

- (b) Yes, Sir. This has been done by the Bureau in accordance with their Transfer Policy' formulated in January 1990 on the basis of Government directive.
- (c) After formulation of the above mentioned Transfer Policy', the said stipulation has been adhered to by BIS in all cases except in two cases of transfer on administrative or extreme compassionate grounds.
- (d) The details of such cases are given below :—

S. Name & Designation No.	Transfer		
	From	То	Reasons
1. Shri A. K. Pal	Guwahati	Calcutta	Administrative (He was trans-
Asstt. Director			ferred after serving his term of 2 years in the North Eastern Region as per Government of India's policy on the subject).
2. Smt. Mala Ayyappan	Delhi' B	ombay	Compassionate grounds (She
Assistant Director			got married to a person settled in Bombay and hence her request for transfer was agreed to as there was a vacancy available at Bombay).